

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).21801/2024

[Arising out of impugned final judgment and order dated 05-02-2024 in WB No.305/2020 passed by the High Court of Judicature at Allahabad]

STATE OF U. P. & ORS.

Petitioner(s)

VERSUS

RAMVEER & ORS.

Respondent(s)

(IA No.188610/2024-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No.21802/2024 (XI)

(IA No. 203558/2024 - CONDONATION OF DELAY IN FILING, IA No.203556/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 203557/2024 - EXEMPTION FROM FILING O.T., IA No.208430/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 22-11-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. Umesh Dubey, Adv.
Mr. Mithilesh Kumar Mishra, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.

Mr. Adarsh Upadhyay, AOR

For Respondent(s) Mr. Devvrat, Adv.
Ms. Harshita Sharma, Adv.
Mr. Devesh Kumar Agnihotri, Adv.
Ms. Charu Sangwan, AOR

Mr. Manish Tiwari , AOR
Mr. Manish Tiwari, Adv.
Mr. Abhishek Kumar Chaubey, Adv.
Mr. Rk Tanwar, Adv.
Mr. Rs Janwa, Adv.
Mr. Vinay Pratap Singh, Adv.23318

Mr. Rishi Sehgal, AOR
Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent seeks and is granted four weeks' time to have instructions and/or to file a short affidavit.

2. List on 10.01.2025.
3. Interim order to continue.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR